NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T. C.P No. 08/(MAH)/2012 CA No. 84/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.02.2017

NAME OF THE PARTIES:

M/s. ELS Developers Pvt. Ltd.

V/s.

M/s. Emgee Housing Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1 Julian Chandrani Adw- on Record J-Mandrani
For Respondents

ORDER

C.A. No. 84/2016 in T.C.P. No.8/397-398/CLB/MB/2012

For the Respondent Counsel has sought time to take instructions in respect to providing exit to the Petitioner side, the Respondent side is given one week time to place their stand in respect to providing exit to the Petitioner.

List this matter for reporting on settlement on 17.02.2017.

For there is possibility for arriving to a consensus, parties are also hereby directed to be present in person on the next date of hearing i.e. on 17.02.2017.

Sd/-

B.S.V. PRAKASH KUMAR MEMBER (JUDICIAL).

Sd/-

V. NALLASENAPATHY MEMBER (TECHNICAL).